

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

\* \* \*

OA 600/87

07.09.1992

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Shri S.K. Bhatnagar

...Applicant

vs.

Union of India & Ors.

...Respondents

CORAM :

Hon'ble Shri S.P. Mukerji, Vice-Chairman (A)  
Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...Shri Umesh Mishra

For the Respondents

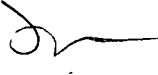
...None

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J))

The applicant, Santosh Kumar Bhatnagar in this application has the grievance against the order dt. 20.4.1987 by which he was reverted to Class III post and a copy of the impugned order has been filed as Annexure A to the application. After filing of this application, notices were issued to the respondents, who contested the same. The matter came up for hearing today. Shri Umesh Mishra, appeared as the counsel for the applicant and stated that he has not heard from the applicant for the last so many years and has not got instructions to press this application. In view of this fact, the present application is dismissed as being not pressed, leaving the parties to bear their own costs.

  
(J.P. SHARMA)

MEMBER (J)

07.09.1992

  
(S.P. MUKERJI)

VICE-CHAIRMAN

07.09.1992